

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.310/00302/2020**

**Dated the Thursday, 12<sup>th</sup> day of March, 2020**

**PRESENT**

**Hon'ble Mr.P. Madhavan, Judicial Member  
Hon'ble Mr.T. Jacob, Administrative Member**

N.M. Pandian  
Sub Divisional Engineer,  
No.15, Kumaran Street,  
Subramaniya Nagar,  
Tiruttani- 631 209.

**...Applicant**

(By Advocate : Mr. V.Vijay Shankar)

Vs.

1. Union of India Rep. By its  
Chief General Manager,  
Bharat Sanchar Nigam Limited,  
Purasaiwalkam High Road,  
Chennai-9;
2. The General Manager (HR) and Administration,  
Bharat Sanchar Nigam Limited,  
Chennai Telephones,  
No.89, Millers Road,  
Chennai-90;
3. The Deputy General Manager,  
Bharat Sanchar Nigam Limited,  
Chennai Telephones,  
No.89, Millers Road,  
Chennai-90.

**...Respondents**

(By Advocate: Ms. S. Udaya Kumari, CGSC)

**ORAL ORDER**  
**(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))**

OA is filed seeking the following reliefs:-

"to direct the respondents to sanction the 2<sup>nd</sup> and 3<sup>rd</sup> financial upgradations to the applicant from E2 to E3, E3 to E4 with effect from the respective dates of entitlement as per the Time Bound scale upgradations of Executives pursuant to the representations made by the applicant with all consequential and attendant benefits and pass such other order or orders as may be deemed fit and thus render justice."

2. When the matter is taken up for consideration, learned counsel for the applicant submits that applicant had submitted representations dated 09.4.2019 (Annexure A4) followed by reminders dated 18.06.2019 (Annexure A5) and 16.10.2019 (Annexure A6) to the respondents with regard to his grievance. However, the same are pending with the respondents without disposal. He submits that his client would be satisfied if the respondents are directed to consider and dispose of the pending representations within a time frame to be set by the Tribunal by passing a reasoned and speaking order.
3. Ms. S. Udaya Kumari, Learned Standing counsel has no objection to the above prayer.
4. In view of the limited relief sought, without going into the merits of the case, OA is disposed of by directing the competent authority to consider and dispose of the pending representation of the applicant dated 09.4.2019 (Annexure A4) followed by reminders dated 18.06.2019 (Annexure A5) and 16.10.2019 (Annexure A6) by passing a reasoned and speaking order within a period of four months from the date of receipt of copy of the order.
5. OA is accordingly disposed of. No costs.

(T. JACOB)  
MEMBER(A)

(P.MADHAVAN)  
MEMBER(J)

12.03.2020